

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(86)
O.A. No. /363
T.A. No.

1988

DATE OF DECISION 12-4-1988

SHRI AMARNATH S.BALTY

Petitioner

SHRI K.K. SHAH

Advocate for the Petitioner(s)

Versus

UNION OF INDIA

Respondent

SHRI R.P.BHATT

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H. TRIVEDI

: VICE CHAIRMAN

The Hon'ble Mr. P.M. JOSHI

: JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal.

Shri Amarnath Satya Charan Balty,
Sudama Society,
Sabarmati 'D' Cabin, Ahmedabad-13.

.. Petitioner

Versus

1. Union of India,
Western Railway,
Bombay.
2. Dy. Chief Sig. & Telecom Engineer
(Const.), Western Railway,
Ahmedabad.
3. Medical Superintendent,
Western Railway,
Bombay.

.. Respondents

ORAL ORDER

12-4-1988

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Heard Mr.K.K.Shah and Mr.M.M.Bhatt for Mr.R.P.Bhatt
learned advocates for the applicant and the respondents.

According to the learned advocate for the petitioner
the applicant was found medically unfit but was subsequently
examined by Civil Surgeon and was found fit. He seeks a
direction that he be allowed to be ~~represented~~ to the
Medical authorities of the respondent - railways and if
he is found fit by them he may be engaged on a suitable
job. It is directed accordingly that the respondent
authorities shall allow the petitioner ^{to} ~~presenting~~ himself
before Divisional Medical Officer, Baroda for medical
examination within three months and if he is found fit
he may consider engaging him a suitable job. With this
direction, the case is disposed of.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member